

(1)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP 455/2004  
IN  
OA 2294/2003**

**New Delhi, this the 18<sup>th</sup> day of January, 2005**

**Hon'ble Mr. Justice M.A.Khan, Vice-Chairman (J)  
Hon'ble Mr. D.R.Tiwari, Member (A)**

**Sh. Dharamvir  
S/o Sh. Dhara Singh  
Driver, Deptt. of Food Adulteration  
Govt. of NCT of Delhi  
Village & Post Office Ujwa  
New Delhi - 73.**

...Applicant

**(By Advocate Sh. A.S.Dateer)**

**V E R S U S**

**1. Sh. S.P.Agarwal  
Principal Secretary Medical  
Delhi Sachivalaya, Players Building  
Indira Gandhi Stadium, New Delhi.**

**2. Sh. B.R.Singh  
Director,  
Dept. of Food Adulteration  
A/20, Lawrence Road  
Industrial Area, Delhi - 35.**

...Respondents

**(By Advocate Sh. Rishi Prakash)**

**ORDER (ORAL)**

**Mr. Justice M.A.Khan,**

**The present petition has been filed under Section 12 of the  
Contempt of Courts Act, 1971 complaining that the order of the**

*Leave to file*

Tribunal dated 6-7-2004 in OA 2294/2003 has not been complied with. The respondents had filed the reply to the show cause notice.

2. At the hearing, counsel for the respondents has produced a copy of the order dated 7-1-2005 whereby the applicant has been promoted to the Special Grade Staff Car Driver in the pay scale of Rs.5000-150-8000 w.e.f. 8.11.96 and has been granted all consequential benefits. Counsel for the applicant has submitted that the order of the Tribunal has now been fully implemented.

3. Having regard to the facts of the case, we, therefore, do not consider it fit case to proceed further under the Contempt of Courts Act, 1971. We discharge the notices and dismiss the CP.

Khan  
(D.R.Tiwari)  
Member (A)

M.A.Khan  
(M.A.Khan)  
Vice-Chairman (J)

/vikas/